

MR. SPEAKER: You have expressed your views in a very good Hindi.

SHRI BASUDEB ACHARIA : I would like to say that Government should stop immediately the process of privatisation of banks and should work for effecting improvements in the working of nationalized banks in the country. (*Interruptions*)

PROF. RASA SINGH RAWAT (Ajmer) : Sir, I would like to say that Government should immediately announce subsidy on fertilizers. It is really very sad that even at the time of sowing of Kharif crop the Government could not decide the matter regarding providing subsidy on phosphate and potassium based fertilizers due to lack coordination among Finance Ministry, Agricultural Ministry and Chemicals and Fertilizer Ministry. Thus there is a grave resentment and anxiety among corers of farmers of the country. It is also because fertilizer is used before sowing the crops.

People dealing in fertiliser are demanding subsidy on it since the budget for 1994-95 was presented. So, I request the Government to provide a subsidy of Rs. 1500 per tonne on phosphate and potassium based fertilizers so that the farmers could get D.A.P. and M.O.P. fertilizers on subsidized rates and fertilizer manufacturers would not suffer loss.

[*English*]

MR. SPEAKER: I would like to say that the hon. Members have helped the House to transact this unlisted business within half-an-hour's time. We thank them. Tomorrow and day after tomorrow are the last two days. You will have more time to highlight some important issues. But today we go to the next item. (*Interruptions*)

[*Translation*]

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, what about the statement on Prithvi.

[*English*]

MR. SPEAKER : He is going to make a statement. But he has asked for some times. Now Papers to be laid on the Table.

12.30 hrs.

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of National Buildings construction Corporation Ltd., New Delhi for 1992-93

[*English*]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL) : I beg to lay on the Table a copy each of the following papers (Hindi and English version) under sub-section (1) of section 619 a of the Companies Act, 1956:-

- (1) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1992-93.
- (2) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1992-93, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon .
[Placed in library. See No. LT 5884/94]

Review on the working of and Annual Report of Indian drugs and Pharmaceuticals LTD, Gurgaon for 1992-93 and statement for delay in laying these papers, etc.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): I beg to lay on the table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the companies Act, 1956:-

(i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1992-93.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Ltd., Gurgaon for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Audited General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
[Placed in Library See No .LT.5885/94]

- (3) A copy each of the following statements (Hindi and English versions) showing action taken

by the Government on various assurances, promises and undertakings given by the Ministers during the various session of Eighth, Ninth and Tenth Lok sabha :

- (1) Statement No. XXXVII -Tenth Session, 1988
[Placed in Library, See No. LT-5886/94]

- (ii) Statement No. XXXIV - Eleventh Session, 1988
[Placed in Library, See No. LT - 5887/94]

- (iii) Statements No. XXVII - Twelfth Session, 1988 Eight lok Sabha
[Placed in Library. See No. LT - 5888/94]

- (iv) Statement No. XXV Fourteenth Session, 1989
[Placed in Library, See No. LT - 5889/94]

- (v) Statement No. XXIV— Third Section. 1990 Ninth Lok sabha
[Placed in Library, See No. LT - 5890/94]

- (vi) Statement No. XX - First Session, 1991
[Placed in Library, See No. LT 5891/94]

- (vii) Statement No. XVII - Second Session, 1991
[Placed in Library, See No. LT - 5892/94]

- (viii) Statement No. XV - Third Session, 1992
[Placed in Library, See No. LT - 5893/94]

(ix) Statement No. XIII - Fourth Session, 1992
[Placed in Library, See No. LT - 5894/94]

(x) Statement No. X - Fifth Session 1992
[Placed in Library, See No. LT - 5895/94]

(xi) Statement No. IX -Sixth Session, 1993 Tenth Lok Sabha
[Placed in Library. See No. LT -5896/94]

(xii) Statement No. V —Seventh Session, 1993
[Placed in Library, See No. LT -5897/94]

(xiii) Statement No. III - English Session, 1993
[Placed in Library. See No. LT 5898/94]

(xiv) Statement No. II —Ninth Session, 1994
[Placed in Library. See LT - 5899/ 94]

Notification under Companies Act, 1956 etc.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIR (SHRI H. R. BHARDWAJ) :
I beg to lay on the Table ...

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :-

(i) The Cost Accounting Records (Textiles Amendment Rules,

1994 published in Notification No. G.S.R. 29(E) in Gazette of India dated the 19th January, 1994 together with a corriendum their to published in Notification No. G.S.R. 344 (E) dated the 30th March, 1994.

(ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1994 published in Notification No. G.S.R. 286 (E) in Gazette of India, dated the 1st March, 1994. [Placed in Library see No. LT-5900/94]

(2) A copy of the Cost and Works Accountants (Amendment) Regulations , 1993 (Hindi and English versions) published in Notification No. CWR (1) /93 in Gazette of India, dated the 25th September, 1993 under sub-section (5) of section 39 of the Cost and Works Accountants Act, 1959. [Placed in Library See No. LT 5901/94]

(3) A copy of the Twenty - Second Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 1992 to the 31st December, 1992, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in Library See No. LT 5902/94]

- (4) Copy of the one Hundred and Forty - Eight Report (Hindi and English versions) of the Law Commission of the Repeal of Certain Pre - 1947 Central Acts, 1993.

[Placed in Library See No. LT 5903/94]

Notification under Industries (Development and Regulation) Act, 1951

Annual Report and Review on the working of National Council for Cement and Building Materials, New Delhi for 1992-93, etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : I beg to lay on the Table

- (1) A copy of the Notification No. S.O. 227 (E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1994 regarding extension of period of takeover of management of Messrs Lily Biscuit Company (Private) Limited and Messrs Lily Barley Mills (Private) Limited, Calcutta, upto the 31st March, 1995 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

- (2) A copy of the Notification No. S.O. 278 (E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1994 regarding extension of period of takeover of management of Messrs Apollo Zipper Company

Private Limited, Calcutta up to the 31st March, 1995 under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951. *[Placed in Library. See No. LT- 5904/94]*

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi, for the year 1992-93.

[Placed in Library See No. LT 5905/94]

- (4) (i) A copy of the Annual Report (Hindi And English versions) of the Indian Rubber Manufacturers Research Association, Thane, For the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane for the year 1992-93.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT -5906/94]

Notifications under Administrative Tribunals Act, 1985

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): On behalf of Shrimati Margaret Alva:

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:-

- (1) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 45 (E) in Gazette of India dated the 31st January, 1994.
- (2) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 46(E) in Gazette of India dated the 31st January, 1994.
- (3) The Tami Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 47(E) in Gazette of India dated the 31st January, 1994.
- (4) The Maharashtra Administrative Tribunal (Salaries and Allowances

and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 288(E) in Gazettes of India dated the 1st March, 1994. [Placed in Library. See No. LT-5907/94]

12.31. hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary - General of Rajya :-

- (i) "In accordance with the Provisions of sub-rule (6) of rule 186 of the Rule of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 1994, which was passed by the Lok Sabha its sitting held on the 3rd may, 1994 and transmitted to the Fajya Sabha for its recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) In accordance with the Provisions of sub - rule (6) of rule 186 of the Rule of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 6th May, 1994 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the